

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF PUBLIC ENTERPRISES**

RAJYA SABHA

**UNSTARRED QUESTION NO. 556
TO BE ANSWERED ON THE 25th JULY, 2023**

Status of arbitration cases involving Maharatnas, Navratnas, and Miniratnas

556. Dr. Amar Patnaik:

Will the Minister of *Finance* be pleased to state:

- (a) the details of the number of arbitral awards passed and final verdict for each Maharatna, Navratna, and Miniratna CPSEs from 2020 to 2023, year-wise;
- (b) the details of the sum of money paid or owed by each Maharatna, Navratna, and Miniratna pursuant to an arbitral award passed against it;
- (c) the details on the number of pending arbitration matters involving each Maharatna, Navratna and Miniratna from 2014 to 2023, year-wise;
- (d) whether the Ministry is cognizant that the huge sums of pending arbitration awards with these CPSEs also affect their balance sheet and revenue; and
- (e) if yes, steps taken to prevent the same?

ANSWER

**THE MINISTER OF STATE FOR FINANCE
(DR. BHAGWAT KISHANRAO KARAD)**

(a) to (c): No such information is maintained centrally. 91 Arbitral Awards were passed by the Sole Arbitrator under Permanent Machinery of Arbitration (PMA) for the disputes of CPSEs *inter se* and CPSEs and Government Departments between April, 2014 and May, 2018, when the PMA was replaced by Administrative Mechanism for Resolution of CPSEs Disputes (AMRCD). Out of the total disputes reported since inception of AMRCD, there are 66 live disputes pertaining to 27 CPSEs involving an amount of ₹6490 crores. A total of 24 disputes have been settled under AMRCD since 2018.

(d) & (e): To ensure that disputes between CPSEs *inter se* and CPSEs and Government Departments do not go to the court and to reduce litigations, Department of Public Enterprises has revised its guidelines on AMRCD vide its OM dated 14.12.2022 wherein timelines to resolve the disputes have also been stipulated.
